

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2608
TO BE ANSWERED ON 17th MARCH, 2017/26TH PHALGUNA SAKA, 1938**

GUIDELINES FOR BANQUET/WEDDING HALL OWNERS

2608. SHRI KAUSHAL KISHORE:

QUESTION

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is also aware that banquet/wedding hall owners are being charged 24 per cent extra amount from the customers if they pay by cheque for the function after demonetisation;
- (b) if so, the details thereof; and
- (c) the details of the guidelines by the Government and the corrective action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY FOR FINANCE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): Government has not received any such information. However, following the cancellation of legal tender character of Specified Bank Notes (SBNs), while encouraging families to incur wedding expenses through cheques or digital means, it was decided to permit families celebrating weddings to draw up to Rs. 2,50,000/- in cash from their own bank accounts.
